

(2012) 03 P&H CK 0261
In the Punjab And Haryana At Chandigarh
Case No : C.W.P. No. 3986 of 2012

Jarnail Singh and Others

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 02-03-2012

Acts Referred:

Citation : (2012) 03 P&H CK 0261

Hon'ble Judges : Ajay Tewari, J

Bench : Single Bench

Judgement

Ajay Tewari, J.—Notice of motion.

2. Ms. Kavita Arora, learned AAG, Punjab accepts notice on behalf of the respondents.

3. Learned counsel for the petitioners undertakes to supply seven copies of the petition to the learned AAG during the course of the day failing

which this order shall be automatically recalled and the writ petition shall be deemed to have been dismissed for non-prosecution.

4. Having regard to the nature of order which I propose to pass, there is no necessity to call upon the respondents to file their counter-reply

(ies)/affidavit(s), at this stage.

5. The petitioners seek a mandamus to direct the respondents to grant them the benefit of revised pay scale w.e.f 1.11.1971.

6. Learned counsel for the parties are ad-idem that the controversy involved herein is squarely covered by the decision of this Court dated

24.03.2009 rendered in CWP No.2208 of 1989, Lekh Raj Khara and others vs State of Punjab and others.

7. In these circumstances, this writ petition is disposed of in the same terms as

in CWP No.2208 of 1989.

8. Copy of this order be given dasti to counsel for the respondents under the signatures of the Court Secretary.